

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE): (a) Chartering trains throughout the Indian Railways network, including the hill sections, are permitted on payment of prescribed charges to railways subject to availability of rake and operational feasibility.

(b) The circuits and the routes depend upon the demand for chartering trains.

(c) The annual revenue of IRCTC from chartering of trains during the last three years are as under:-

Year	Revenue (Rs. in crores)
2006-07	7.49
2007-08	2.33
2008-09	4.45

(d) There is no revenue sharing agreement between Indian Railways and IRCTC in respect of chartering of trains.

Violation of PNDT Act

*31. SHRIMATI BRINDA KARAT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the State-wise number of female fetuses aborted in the country in violation of PNDT Act in last two years; and

(b) the details of action taken by Government?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) While it is difficult to determine the exact number of female fetus aborted in the country as these are conducted surreptitiously with the active connivance of the service providers and the persons seeking such services, according to the National Crime Record Bureau (NCRB), 125 and 96 cases were registered during 2006 and 2007 respectively for foeticide as per the enclosed statement (See below).

The steps taken by the Government include the Constitution of a National Inspection and Monitoring Committee (NIMC) for detecting violation of the Act and conducting of raids, Monitoring through the Central Supervisory Board under the Union Minister of Health and Family Welfare, Creating awareness on the issue through various IEC mechanisms, Sensitizing stake holders including the Judiciary and public prosecutors, holding of workshops/seminars and community awareness through Auxilliary Nursing Midwife (ANM) and Accredited Social Health Activist (ASHA), as well as facility for on-line Complaint registration and online filling of 'Form F' by clinics.

Statement

*Cases Registered (CR), Cases Chargesheeted, Cases Convicted, Cases Conviction Ratio (CVR) Persons Arrested (PAR),
Persons Chargesheeted (PCS) and Persons Convicted (PCV) under foeticide during 2005-07*

State/UT	2005							2006							2007						
	OR	CS	CV	CVR	PAR	PCS	PCV	OR	CS	CV	CVR	PAR	PCS	PCV	OR	CS	CV	CVR	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22
Andhra Pradesh	1	0	0	—	1	0	0	5	5	0	0	4	5	0	0	0	0	0	0	0	0
Arunachal Pradesh	0	0	0	—	0	0	0	0	0	0	—	0	0	0	0	0	0	—	0	0	0
Assam	1	1	1	100	1	1	1	1	1	1	100	1	1	1	0	0	0	—	0	0	0
Bihar	0	0	0	33.3	0	0	0	0	1	0	—	0	1	0	0	0	0	—	0	0	0
Chhattisgarh	21	8	1	—	8	8	0	5	1	0	0	1	1	0	10	4	2	40	8	7	3
Goa	0	0	0	—	0	0	0	0	0	0	—	0	0	0	0	0	0	—	0	0	0
Gujarat	4	1	0	—	1	0	0	6	2	0	—	5	5	0	1	1	0	0	1	1	0
Haryana	8	5	0	0	0	9	0	9	2	0	0	9	9	0	4	1	0	0	1	1	0
Himachal Pradesh	1	0	0	0	0	0	0	5	1	0	—	5	4	0	1	0	0	0	0	1	0
Jammu and Kashmir	0	0	0	—	0	0	0	0	0	0	—	0	0	0	0	0	0	—	0	0	0
Jharkhand	0	0	0	—	0	0	0	1	0	0	—	15	13	0	0	0	0	—	0	0	0

Karnataka	7	0	0	—	0	0	0	13	0	0	—	0	0	0	7	0	0	—	0	0	0
Kerala	1	0	0	—	2	0	0	0	1	0	0	0	2	0	0	0	0	—	0	0	0
Madhya Pradesh	12	3	2	33.3	7	7	3	14	4	2	25	6	6	1	10	7	0	0	11	11	0
Maharashtra	4	3	1	50	3	9	1	10	5	0	0	11	11	0	1	0	0	—	0	0	0
Manipur	0	0	0	—	0	0	0	0	0	0	—	0	0	0	0	0	0	—	0	0	0
Meghalaya	0	0	0	—	0	0	0	0	0	0	—	0	0	0	0	0	0	—	0	0	0
Mizoram	0	0	0	—	0	0	0	0	0	0	—	0	0	0	0	0	0	—	0	0	0
Nagaland	0	0	0	—	0	0	0	0	0	0	—	0	0	0	0	0	0	—	0	0	0
Orissa	0	0	0	—	0	0	0	0	0	0	—	0	0	0	5	4	0	—	8	8	0
Punjab	12	3	0	0	14	7	0	22	2	0	0	7	2	0	35	8	0	0	9	8	0
Rajasthan	10	1	0	0	3	3	0	25	3	1	33.3	8	8	1	16	0	0	—	0	0	0
Sikkim	1	1	0	—	0	0	0	0	0	0	—	0	0	0	0	0	0	0	0	0	0
Tamil Nadu	0	0	0	—	0	0	0	0	0	0	—	0	0	0	0	0	0	—	0	0	0
Tripura	0	0	0	—	0	0	0	0	0	0	—	0	0	0	0	0	0	—	0	0	0
Uttar Pradesh	0	0	0	—	0	0	0	2	2	1	100	5	5	2	1	1	1	100	2	2	1
Uttarakhand	0	0	0	—	0	0	0	0	0	0	—	0	0	0	0	0	0	—	0	0	0

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22
West Bengal	0	0	0	—	0	0	0	0	0	0	—	0	0	0	0	0	0	—	0	0	0
TOTAL:	83	26	5	26	49	45	5	118	30	5	15.6	77	73	5	92	26	3	18.8	40	39	4
A and N Islands	0	0	0	—	0	0	0	0	0	0	—	0	0	0	0	0	0	—	0	0	0
Chandigarh	0	0	0	—	0	0	0	0	0	0	—	0	0	0	0	0	0	—	0	0	0
D and N Haveli	0	0	0	—	0	0	0	0	0	0	—	0	0	0	0	0	0	—	0	0	0
Daman and Diu	0	0	0	—	0	0	0	0	0	0	—	0	0	0	0	0	0	—	0	0	0
Delhi	3	3	0	—	6	6	0	7	5	0	0	0	0	0	4	1	0	—	1	1	0
Lakshadweep	0	0	0	—	0	0	0	0	0	0	—	0	0	0	0	0	0	—	0	0	0
Puducherry	0	0	0	—	0	0	0	0	0	0	—	0	0	0	0	0	0	—	0	0	0
TOTAL UTS:	3	3	0	—	6	6	0	7	5	0	0	0	0	0	4	1	0	—	1	1	0
TOTAL ALL INDIA:	86	29	5	26.3	55	51	5	125	35	5	15.2	77	73	5	96	27	3	17.6	41	40	4